

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cr. Revision No. 643 of 2020**

...  
Subham Munda @ Shubham Munda .... Petitioner  
-V e r s u s-  
State of Jharkhand ..... Respondent  
...

**Coram: HON'BLE MR. JUSTICE AMITAV K. GUPTA**

...  
For the Petitioner : Mr. Naveen Kr. Jaiswal, Advocate.  
For the State : Mr. Bishambhar Shastri, APP.  
...

05/25.03.2021

1. Learned counsel for the petitioner and learned A.P.P. are present.
2. It transpires from the office note that in the order dated 24.02.2021, due to typographical error, in the cause title, it has been mentioned as '*Cr. Appeal (S.J.)*' instead of '*Cr. Revision*' and '*appellant*' instead of '*petitioner*'. Further in paragraphs 1 and 3 of the said order, instead of '*petitioner*' and '*revision*' it has been mentioned as '*appellant*' and '*appeal*'.
3. Heard. Accordingly, the order is modified and it shall be read as '*Cr. Revision*' in place of '*Cr. Appeal (S.J.)*' and '*petitioner*' in place of '*appellant*' in the cause title and in paragraphs 1 and 3 of the said order, it shall be read as '*petitioner*' and '*revision*' in place of '*appellant*' and '*appeal*'.

**(AMITAV K. GUPTA, J.)**